

(ग) रद्दी माल (स्ट्रैप) के निर्यात की नीति का नियमन इस आधार पर होता है कि केवल उसी वर्ग और उसी मात्रा के निर्यात की अनुमति दी जायेगी जिनकी देश में उपयोग की आवश्यकता न हो। इस प्रकार हैवी मेल्टिंग स्ट्रैप के निर्यात पर पूर्ण प्रतिबन्ध है और साधारण इस्पात के टर्निंग और बोरिंग तथा चादरों की कतरनों के निर्यात की नीति का नियमन मेटल स्ट्रैप ट्रेड कारपोरेशन लि० द्वारा इस आधार पर किया जाता है कि निर्यात की अनुमति देने से पहले देशीय मांग की पूर्ण पूर्ति की जाए।

EFFECT OF DELICENSING OF INDUSTRIES ON SMALL SCALE SECTOR

*1432. SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Federation of Associations of Small Scale Industries of India has expressed fears that delicensing of industries upto the investment of Rs. 1 crore would adversely affect the growth of small industries;

(b) whether the Federation has demanded a differential tax structure for large and small industries particularly the delicensed industries with a view to make it prohibitive for the large scale sector to intrude in the field of small industries; and

(c) if so, Government's reaction thereto?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) and (b). Yes, Sir.

(c) Government consider that the raising of the exemption limit in respect of industrial licensing upto an investment of Rs. 1 crore is not expected to affect the growth of the small scale sector as adequate safeguards have been provided for the purpose. The area of reservation of this sector is also being enlarged. As regards the Federation's request for a differential tax structure, any concrete proposals submitted in this regard would require to be examined in detail by the concerned Ministries.

RULES GOVERNING TRANSFER OF MARRIED RAILWAY EMPLOYEES

1433. SHRI BABURAO PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether a married Railway employee can insist on his or her transfer to the station where his or her life-partner—also a Government employee—has been transferred;

(b) if not, what are the rules governing the employment of married couples in Government employment; and

(c) the nature of relief given in such cases on grounds of compassion to prevent the break-up of the married homes?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a) No, Sir.

(b) and (c). No specific orders governing employment of married couples on Railway have been issued by Government. However, requests from either of them for transfer to the place of posting of wife/husband are generally considered, sympathetically.

NEW COMPANIES IN PUBLISHING FIELD IN DELHI

*1434. SHRI SARDAR AMJAD ALI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6363 on the 14th April, 1970 regarding new companies in publishing field in Delhi and state:

(a) whether the Impact Publications (P) Ltd. has been granted permission to enter collaboration with two foreign parties;

(b) the action Government propose to take against this company and its Directors for not disclosing its foreign relations and foreign share-holders in statements filed with the Registrar of Newspapers and Registrar of Companies; and

(c) the penal action taken by the Company Affairs Department against the Impact Publications (P) Ltd. and Liberator (P) Ltd. for not complying with section 147 (1) (a) of the Companies Act by due time?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) The Government had approved a proposal by the Impact Publications Pvt. Limited for sale of one share each of the value of Rs. 5,000/- to two foreign nationals, namely, Mr. Selig Harrison, an American and a former correspondent of 'Washington Post' in New Delhi; and Mr. Collin Rosser, a British national and an English Sociologist.

(b) The allotment of the two shares was effected by the company on 30-3-70. The relevant Annual Statement in which the information relating to the allotment of these shares is to be given is not yet due to be filed with the Registrar of Newspapers under the Press & Registration of Books Act, 1867 read with Registration of Newspapers (Central) Rules, 1956.

Return of allotment giving the names of Mr. Selig Harrison and Mr. Collin Rosser was filed by the company with the Registrar of Companies, Delhi within the stipulated time. The nationality of the shareholders, however, is not required to be disclosed in the return filed by the company.

(c) The Registrar of Companies, Delhi has given show cause notice to the Impact Publications (P) Ltd. and the Liberator (Newspapers and Agencies) Private Ltd. for non-compliance with the provisions of section 147(1)(a) of the Companies Act.

BUILDING OF BOKARO STEEL PLANT BY TIAJPROMEXPORT OF U.S.S.R.

*1435. SHRI SAMAR GUHA: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply given to Unstarred Question No. 3392 on 17th March, 1970 regarding building of the Bokaro Steel Plant by TIAJPROMEXPORT of U.S.S.R. and state:

(a) whether out of about 600 Soviet personnel working in the Bokaro Project about 250 are 'Foreman Instructors';

(b) whether the Foreman Instructors could have been recruited from among the engineers in India;

(c) if so, the reasons for recruitment of the Soviet Foreman Instructors from outside;

(d) whether in our contract with Tiajpromexport there is scope for reducing the number of Soviet Engineering and Technical personnel so that Indian engineers could be employed for the same type of work in the Bokaro Project; and

(e) if so, the steps taken by Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) to (c). As on the 31st March, 1970 there were only 156 Soviet Specialists in all at Bokaro. Out of these, only 24 were Foreman Instructors. The maximum number and categories of various specialists for deputation at Bokaro have been specified in a contract concluded between Bokaro Steel Ltd. and the Soviet Organisation, Tiajpromexport, signed on the 3rd May, 1966. The Foreman Instructors figure in one of these categories of specialists specified in the Contract. These foreman Instructors have specialised knowledge and experience in various areas of steel technology and it is not possible or prudent to do away with their specialised assistance altogether.

(d) and (e). The Contract between Bokaro Steel Ltd. and Tiajpromexport indicates only the operational ceilings for the deputation of Soviet Specialists. The actual number of Specialists in various categories is settled from time to time in consultation with the Management of Bokaro Steel Ltd. There is adequate provision in the Contract itself to ensure that the number of Soviet Specialists to be deputed to Bokaro is kept to the minimum that is considered necessary by Bokaro Steel Ltd.

IMPLEMENTATION OF RECOMMENDATIONS OF HINDU RELIGIOUS ENDOWMENT COMMISSION

*1436. SHRI S. A. AGADI: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether the recommendations of the Hindu Religious Endowment Commission are pending implementation;

(b) if so, when this Commission was appointed and when its report was submitted and who were the members of this Commission;